

273 *Additional Duties
of Excise (Goods or
special Importance
Amdt. Bill.*

AGRAHAYANA 22, 1907 (SAKA)

*Futwah-Islampur 274
Light Railway Line
Nationalisation)
Bill and Suppl. D.
for G. (Railways)
1985-86.*

MR. DEPUTY-SPEAKER : The ques-
tion is :

"That leave be granted to introduce
a Bill to provide for tariff for Central
duties of excise."

The motion was adopted.

**

SHRI JANARDHANA POOJARY : I
introduce the Bill

ADDITIONAL DUTIES OF EXCISE
(GOODS OR SPECIAL IMPORTANCE)
AMENDMENT BILL *

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : On behalf
of Shri Vishwanath Pratap Singh, I beg to
move for leave to introduce a Bill further
to amend the Additional Duties of Excise
(Goods of Special Importance) Act, 1957.

MR. DEPUTY-SPEAKER : The ques-
tion is :

"That leave be granted to introduce
a Bill further to amend the Additional
Duties of Excise (Goods of Special
Importance) Act, 1957."

The motion was adopted.

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SHRI JANARDHANA POOJARY : I
introduce the Bill.

12.10 hrs.

ADDITIONAL DUTIES OF EXCISE
(TEXTILES AND TEXTILES ARTICLES)
AMENDMENT BILL. *

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : On behalf of
Shri Vishwanath Pratap Singh, I beg to
move for leave to introduce a Bill further to
amend the Additional Duties of Excise
(Textile and Textile Articles) Act, 1978.

MR. DEPUTY-SPEAKER : The ques-
tion is :

"That leave be granted to introduce
a Bill further to amend the Additional
Duties of Excise (Textiles and Textile
Articles) Act, 1978."

The motion was adopted.

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SHRI JANARDHANA POOJARY : I
introduce the Bill.

12.11 hrs.

FUTWAH-ISLAMPUR LIGHT RAILWAY
LINE (NATIONALISATION) BILL
AND
SUPPLEMENTARY DEMAND FOR
GRANT (RAILWAYS), 1985-86—
CONTD.

[English]

MR. DEPUTY-SPEAKER : Now, we
will take up items Nos. 12 and 13 together
of the List of Business. I want to bring to
the notice of the hon. Members of the

*Published in Gazette of India Extra ordinary. Part II Section 2 dated 13.12.85.

**Introduced with the recommendation of the President.